GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT RAJYA SABHA

STARRED QUESTION NO - 2

ANSWERED ON - 02/02/2022

LEGISLATION TO PROVIDE RESERVATION FOR LOCAL YOUTH IN PRIVATE SECTOR JOBS

2. SHRI VAIKO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government would bring a model legislation to provide for reservation for local youth in private sector jobs, at the non-executive level;
- (b) if so, by when and the details thereof; and
- (c) if not, how does Government ensure that local residents are given preference in private sector employment, especially when land and other resources are taken away from the local residents?

ANSWER

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) to (c) There is no such proposal with the Government.

भारत सरकार सामाजिक न्याय और अधिकारिता मंत्रालय

राज्य सभा

तारांकित प्रश्न संख्या : *2

उत्तर देने की तारीख: 02.02.2022

निजी क्षेत्र की नौकरियों में स्थानीय युवाओं को आरक्षण प्रदान किए जाने के लिए विधान

*2. श्री वाइको:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार निजी क्षेत्र की नौकरियों में गैर-अधिशासी स्तर पर स्थानीय युवाओं को आरक्षण प्रदान करने के लिए कोई मॉडल विधान लाएगी;
- (ख) यदि हां, तो कब तक और तत्संबंधी ब्यौरा क्या है; और
- (ग) यदि नहीं, तो सरकार निजी क्षेत्र की नौकरियों में स्थानीय निवासियों को वरीयता दिया जाना कैसे सुनिश्चित करेगी, विशेषतः जब तक स्थानीय निवासियों की जमीनें और अन्य संसाधन लिए जा रहे हों?

उत्तर सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार)

(क) से (ग): सरकार के पास ऐसा कोई प्रस्ताव नहीं है।

SHRI ABDUL WAHAB: Sir, discrimination is faced by Muslims, dalits and tribals at the entry level jobs in the private sector. There is a study by Sukhadeo Thorat, former Chairman of UGC, about such discrimination. Studies also prove that there is a negligible number of minorities, dalits and tribals in our celebrated media newsrooms. My question is: Will the Government give any direction to the private sector to publish their employees' demography to understand the situation of discrimination or constitute a committee to study about such discrimination in private sector?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI A. NARAYANASWAMY): Mr. Deputy Chairman, Sir, it is subject to legislation; however, the Government is very sensitive to the issue of affirmative action including reservation in private sector and has initiated wide-ranging consultations with a view to explore the best possible way to ensure that private sector fulfils the aspirations of the youth. Presently, the Constitution does not provide any mandate for reservation of jobs for Scheduled Castes or Scheduled Tribes or even for general category in the private sector. Reservation in the private sector can be provided by bringing forward an amendment to the Constitution, which would, therefore, require wider discussions and consultations with stakeholders before taking up this issue.

MR. DEPUTY CHAIRMAN: Now, Shri P. Bhattacharya from Lok Sabha Chamber.

SHRIP. BHATTACHARYA: Sir, I would like to know...

MR. DEPUTY CHAIRMAN: Please put your question.

SHRIP. BHATTACHARYA: My question is very simple....

MR. DEPUTY CHAIRMAN: The mike is not working. Shri P. Bhattacharya from Lok Sabha Chamber, your mike is not working.

श्री पि. भट्टाचार्य: सर, क्या अब मेरी आवाज़ सुनाई दे रही है?

श्री उपसभापति : जी हां।

SHRIP. BHATTACHARYA: In so many cases, we have seen that the private sector is avoiding to follow reservation for youth. Why is the Government of India not going to put up a legislation so that all the private sector industries follow the reservation policy followed by the Government of India and the State Governments?

SHRI A. NARAYANASWAMY: Sir, the hon. Member is asking so many questions about reservation in private sector. Regarding the affirmative action for Scheduled Castes, Scheduled Tribes and OBCs, there is a coordination committee for private sector. It was set up by the Prime Minister's Office in 2006 under the chairmanship of Principal Secretary of Prime Minister. It had held nine meetings from 2006 till 2019. It has received suggestions from various stakeholders. Even for the reservation to SCs

and STs, there was a coordination committee to resolve the unemployment problems. The committee held several meetings and advised the concerned Departments and HRs of the private companies to take appropriate action on the issue of providing employment to candidates belonging to SC and ST categories. Our Government, under the leadership of hon. Prime Minister, Shri Narendra Modi, has advised them to promote and set up more skill training programmes in all the areas of private sector.

DR. V. SIVADASAN: Sir, my question is: Does the Government have the data regarding the decreasing number of jobs for SC and ST communities in the private sector in the last five years?

SHRI A. NARAYANASWAMY: Sir, this question does not arise because we do not have such statistics.

MR. DEPUTY CHAIRMAN: Q. No.3